

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 218/MP/2022 along with IA No. 112/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu for wrongful termination of the PPA by APSPDCL.

Petitioner : Coastal Andhra Power Limited and anr.

Respondents : Andhra Pradesh Power Coordination Committee and Ors.

Petition No. 105/MP/2023 along with IA No. 110/2025

Subject : Petition for seeking directions to CAPL to pay the balance amount in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the PPA dated 23.3.2007 between CAPL and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu, along with interest till actual date of payment and for further directions to CAPL to pay interest on delayed payment with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantee.

Petitioner : Andhra Pradesh Power Coordination Committee & ors.

Respondents : Coastal Andhra Power Limited & anr.

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, CAPL
Shri Rudrajit Ghosh, Advocate, MSEDCL & AP Discoms
Shri Yelamanchili Shiva Santosh, Advocate, MSEDCL & AP Discoms
Shri Avi Leuna, Advocate, MSEDCL & AP Discoms
Ms. Ritika Singhal, Advocate, MSEDCL & AP Discoms
Shri Udit Gupta, Advocate, MSEDCL
Ms. Sneha Singh, Advocate, MSEDCL
Ms. Anusha Nagrajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that, since the dispute in the present matters is non-tariff in nature, it may be referred to arbitration. He further submitted that IAs have been filed in the respective petitions, seeking reference of the disputes to arbitration.



2. The learned counsel for Respondent MSEDCL & AP Discoms submitted that he has recently engaged in the matter and sought permission to file his Vakalatnama. The learned counsel further requested time to file replies to the IAs filed by the Petitioner.
3. Considering the above, the Commission adjourned the hearing in the matters. The Respondents are permitted to file their replies, on or before **6.3.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **20.3.2026**.
4. The matters shall be listed for hearing on **26.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)